

(c) what are the spade work to be completed for the enforcement of food safety norms and the measures being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) to (c) The Food Safety and Standards Authority of India (FSSAI) has been established in 2008 for implementation of the Food Safety and Standards (FSS) Act, 2006. The Authority has been fully constituted and its various agencies such as Scientific Panels, Scientific Committee and the Central Advisory Committee etc. are in place. Staffs from various Ministries and Departments have been integrated for unified implementation of the law.

Draft Rules and Regulations for implementation of the new law have been finalised. The FSS Act, 2006 will be implemented by the Government of India and the State Governments as well as local bodies. The main agency for implementation of food laws in the country is the food safety departments of the State Governments comprising Food Safety Commissioner, Designated Officer, Food Safety Officer, Adjudicating Officer and the Food Safety Tribunal. FSSAI has already had several rounds of discussion with States to confirm their readiness to initiate implementation of the FSS Act. As soon as the Rules and Regulations are finally notified, the transition from Prevention of Food Adulteration (PFA) Act to the new law will be initiated.

Till new standards are developed by the FSSAI based on risk assessment under the laid down procedure, the existing standards under the PFA law will continue to be functional. PFA already lays down detailed standards for processed food, contaminants, laboratories as well as the prosecution of offenders. These will continue to be in position till they are replaced by the provisions of the new law.

Security issues at AIIMS and Safdarjung Hospital, New Delhi

‡2103. SHRI BRIJLAL KHABRI:

SHRIMATI MAYA SINGH:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of skirmishes between deployed security personnel and attendants of patients over sitting at public places and in parks in AIIMS, New Delhi and Safdarjung Hospital during the last one year;

(b) whether it is a fact that deployed security personnel scuffled, poured water and misbehaved with the attendants of patients and sometimes even with the patients on sitting at grass and in parks;

(c) whether the administration takes action on such complaints registering victims as guilty persons; and

‡Original notice of the question was received in Hindi.

(d) the total amount spent on grass of foreign variety and beautification of parks in AIIMS during the last three years?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) No cases of skirmish between deployed security personnel and attendants of patients over sitting at public places and in parks in AIIMS, New Delhi and Safdarjung Hospital have been reported during the last one year.

(d) The underground tank in front of Casualty was covered with artificial turf flooring on 20800 sq. ft. (approx.) at a cost of Rs. 50.26 lakh. Besides this, some horticulture features amounting to Rs. 6.00 lakh have also been made in front of tank. The said work was done during 2010-11. In addition, the details of amount spent on maintenance/beautification of parks/horticulture features during three years (including current year) is as under:—

Year	Total expenditure (Rs. lakh)
2008-09	21.89
2009-10	19.12
2010-11 (till 12.03.2011)	21.16
TOTAL:	62.26

Violation of WHO norms by nursing homes

‡2104. SHRI SATYAVRAT CHATURVEDI:

SHRI MOTILAL VORA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that there are 471 registered nursing homes in Delhi under Delhi Nursing Homes Registration Act and out of them 60 per cent are not following the guidelines of World Health Organisation (WHO);

(b) if so, the number of those nursing homes which were given notice and the information asked from them and time given to them for it;

(c) the number of such nursing homes whose information was found to be satisfactory and whether they have been investigated; if so, when it was done; and

(d) the action taken against those nursing homes which have not replied within the time-limit?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) As per the information received from Government of NCT of Delhi,

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